

whether instructions will be issued to those State Governments for reimbursement of expenses to poor patients and their employees which have no rules at present?

[English]

SHRINILAMANI ROURAY: Sir, this is a State subject. Only the Central Cancer Board gives instructions. About the Central Government employees, we are doing according to the rules and reimbursement is being made. (*Interruptions*)

SHRI SONTOSH MOHAN DEV: Sir, may I know from the hon. Minister the amount that has been given by the Central Government during the last one year to the cancer patients and two, how many States and how many patients from each State?

[English]

SHRI NILAMANI ROURAY: I require notice. (*Interruptions*)

[Translation]

PROF. MAHADEO SHIWANKAR: Mr. Speaker, Sir, in Naspur, the second capital of Maharashtra, the National Saint Tukaji Maharaj 'Cancer Relief Society' is working. Will the Government recognise its hospital as a regional hospital and provide grants in aid during the current year?

[English]

SHRI NILAMANI ROURAY: If the hon. Member gives me the details, about it. I will certainly look into it.

SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: May I know from the hon. Minister whether the Government is giving financial assistance only to the Tata Institute of Cancer in Bombay? May I request him to give the same financial assistance to the Cancer Institute at Ahmedabad in Gujarat State?

SHRI NILAMANI ROURAY: There are several regional cancer institutes to whom

Government of India gives assistance.

MR. SPEAKER: His question is about giving financial assistance to Ahemdabad Institute.

SHRI NILAMANI ROURAY: The details about Ahemdabad Institute are not with me. I want notice for that.

[Translation]

SHRI J.P. AGARWAL: Mr. Speaker, Sir, cancer is a deadly disease and so far it is incurable. Seminars are being organised every where in the world in regard to this disease. I would like to know from hon. Minister that since millions of people are suffering from this disease, has the Government decided to form a forum or organise seminar where doctors from all over the world may come and discuss the problem?

MR. SPEAKER: This is a question regarding the availability of medicines in hospitals?

SHRI J.P. AGARWAL: This question relates to cancer and since there is no remedy for it, has the Government provided enough funds for this financial year for organising seminars to conduct analysis and survey in this respect? I have seen an article which mentions that in China attempts are being made to find the treatment of cancer by preparing medicine from snake-poison.

[English]

SHRI NILAMANI ROURAY: We do have cancer seminars with the W.H.O.

[Translation]

### **Bisalpur Project of Rajasthan**

\*320. SHRI GOPAL PACHERWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Bisalpur Project in Tonk District of Rajasthan has been approved;

(b) if so, the time by which water for irrigation and drinking purposes is likely to be made available from this project;

(c) whether all the villages to be covered under the project have been approved;

(d) if not, the number of villages approved for inclusion in the project and those not approved for the same; and

(e) whether lift irrigation facility would be provided to the villages which would not be covered by the project?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (e). The comments on the project report received in May, 1982 were sent to the State Government from August, 1982 to August, 1984 for compliance. The State Government has to prepare a modified project report based on the approved hydrology.

[*Translation*]

SHRI GOPAL PACHERWAL: Mr. Speaker, Sir, in my question, I wanted to know the number of villages included in as well as excluded from the proposed Bisalpur project which was formulated in 1981-82. And what is the alternative arrangement proposed for the villages excluded from the project? Will the project provide the drinking water to areas falling in Tonk parliamentary constituency as well?

SHRI MANUBHAI KOTADIA: Mr. Speaker, Sir, this project has not been approved by the Central Government and it has been sent back to state Government for compliance. Further action can only be taken when the project is sent back by the State Government duly approved and receives the approval of the Central Government.

SHRI GOPAL PACHERWAL: Mr. Speaker, Sir, I would like to know the time limit by which the project would be approved

and also the number of the villages likely to be covered by the project.

SHRI MANUBHAI KOTADIA: Mr. Speaker, Sir, nothing can be stated unless the proposal is referred back to the Government for approval..... (*Interruptions*)

SHRIDAUDAYAL JOSHI: Mr. Speaker, Sir, the project in question is progressing very fast. Just as this project covers some villages of 'Tonk' parliamentary constituency, some 192 villages of Kota-Bundi Parliamentary Constituency are also to be covered by this project. Is hon. Minister in a position to promise the inclusion of all these villages in the project? And if it is not going to be so, then will he please state the reason and tell the number of villages to be included in the project?

SHRI MANUBHAI KOTADIA: Mr. Speaker, Sir, I have already given the reply. Unless the project is referred back to the Central Government for approval nothing can be stated. (*Interruptions*)

[*English*]

SHRI K.S. RAO: I can understand the hon. Speaker protecting the Minister from complicated questions or when the Minister expresses his ignorance, once, twice or thrice, but not every time... (*Interruptions*).

SHRI SOMNATH CHATTERJEE: This is objectionable, Sir. No aspersions are to be cast on the Chair... (*Interruptions*).

SHRI K.S. RAO: The hon. Minister said that the State Government has not sent the proposal for approval... (*Interruptions*).

SHRI NIRMAL KANTI CHATTERJEE: Sir, I am on a point of order... (*Interruptions*).

MR. SPEAKER: There is no point of order. Whatever objectionable is there, I will look into it. Please take your seat...

(*Interruptions*)

SHRI K.S. RAO: Sir, hon. Minister has replied that the State Government has not sent the project proposal for approval and he can answer this only when the State Government sends the proposal for approval. My predecessor Member said that the project is going on very fast... (*Interruptions*).

MR. SPEAKER: You put the question to the Minister.

SHRI K.S. RAO: This clearly indicates that the Minister is ignorant that the project is going on. I wish to know from the hon. Minister whether he is aware of the projects which are going on in various States without the permission or approval of the Government of India. Does he say that this is one such project which is going on, being implemented without his knowledge and approval?

SHRI MANUBHAI KOTADIA: Sir, there is no question which I should reply to... (*Interruptions*).

MR. SPEAKER: He is asking.....

(*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

MR. SPEAKER: He wants to know only this whether the project is going on in his State without the approval of the Central Government.

[*English*]

SHRI MANUBHAI KOTADIA: Sir, it is for the State Government how to take up the work of any scheme. If they require any Central assistance for the scheme..... (*Interruptions*)..... Then only the Centre comes into the picture; otherwise not. (*Interruptions*)

[*Translation*]

MR. SPEAKER: This question pertains to Rajasthan. Shri Nathu Singh.

SHRI NATHU SINGH: Mr. Speaker, Sir, this project is in my former assembly constituency. The Rajasthan Government had sent the project to centre for approval for providing water for drinking as well as irrigation purposes. But the project was not approved and it was said the project for drinking water only can be approved. The allegation is that this was done with a view to appease the people of big cities like Jaipur, Ajmer and Beawar. A total sum of Rs. 191 crores was approved for the project. Therefore, the State Government proposed to Central Government that since the State was also expected to raise the same amount, it would be better, if the project is approved for both purposes i.e. drinking as well as irrigation. After that the project was started for providing both the facilities. I would like to know, whether permission will be granted for providing water for irrigation also in addition to providing water for drinking purposes.

[*English*]

SHRI MANUBHAI KOTADIA: So, far as the drinking water proposal is concerned, only the Ministry of Urban Development is the competent authority to sanction the project.

So far as irrigation is concerned, if the proposal comes from the State Government..... (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please be seated.

(*Interruptions*)

[*English*]

SHRI MANUBHAI KOTADIA: I have already replied that.... (*Interruptions*).

MR. SPEAKER: Please take your seats.

(*Interruptions*)

SHRI MANUBHAI KOTADIA: I have already replied that the proposal has come

to the Central Government. I have sent the case to the State Government for compliance. (Interruptions).

MR. SPEAKER: Next question—Question No. 321—Dr. Laxminarayan Pandey. He is absent. Now, Shri Madan Lal Khurana.

(Interruptions)

[Translation]

**Dharna by Employees of Central Council for Research in Yoga and Naturopathy**

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\*321. SHRI MADAN LAL KHURANA:  
DR. LAXMINARAYAN PANDEYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of employees working in the Central Council for Research in Yoga and Naturopathy and the Vishwayatan Yogashram;

(b) whether the employees of these institutions staged a 'dharna' at Nirman Bhavan to press their demands; and

(c) if so, the details of their demands and the action taken thereon?

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTHAY): (a) to (c). A statement is laid on the Table of the Sabha.

**STATEMENT**

(a) The number of employees in these Institutions are as follows:—

	<i>Sanctioned strength</i>	<i>In Position</i>
1. Central Council for Research in Yoga and Naturopathy (CCRYN)	25	15
2. Vishwayatan Yogashram (VY)	74	39

(b) and (c). Some of the members of the Yoga Employees Association which claims to have on its body staff of the Central Council for Research the Yoga and Naturopathy (CCRYN) and Vishwayatan Yogashram (VY) staged a Dharna for redressal of their grievances. The main demands of the employees related to payment of salaries including arrears bonus, sanctioning of annual increments, allowing of crossing the Efficiency Bar in time and stoppage of transfers and termination also demanded that the present Director/Managing Trustee of the CCRYN/VY should be removed.

Director of the CCRYN has since re-

signed and in his place a senior officer of the Ministry has been asked to look after the work of the Council. Action has also been taken to release funds for payment of salaries to the employees of the Council. VY is a private Trust and its day-to-day affairs are managed by the Trust.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to know the amount of money which has been given to this institution by the Central Government and other institutions in the form of grant-in-aid during the last five years and the extent of misuse of